

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

Original Application No.708/2001.

Dated this Friday the 12th Day of October, 2001.

Coram : Hon'ble Shri Justice Birendra Dikshit, Vice Chairman
Hon'ble Smt. Shanta Shastry, Member (A).

1. N.M. Sattelu,
Fire Brigade Driver Gr.I,
H.E. Factory, Kirkee, Poona-3.
2. D.R. Khan,
Fire Brigade Driver Gr.I,
H.E. Factory, Kirkee, Poona-3.
3. D.S. Alhat,
Fire Brigade Driver Gr.I,
H.E. Factory, Kirkee, Poona-3.
4. S.B. Shaikh,
Fire Brigade Driver Gr.I,
H.E. Factory, Kirkee, Poona-3.
5. S.F. Sharma,
Fire Brigade Driver Gr.I,
H.E. Factory, Kirkee, Poona-3.
6. S.K. Sharma,
Fire Brigade Driver Gr.II,
H.E. Factory, Kirkee, Poona-3.
7. T.R. Sarode,
Fire Brigade Driver Gr.II,
H.E. Factory, Kirkee, Poona-3.
8. B.D. Jagtap,
Fire Brigade Driver Gr.II,
H.E. Factory, Kirkee, Poona-3.
9. B.D. Tapkir,
Fire Brigade Driver Gr.II,
H.E. Factory, Kirkee, Poona-3.
10. S.M. Thorve,
Fire Brigade Driver Gr.II,
H.E. Factory, Kirkee, Poona-3.
11. R.R. Jadhav,
Fire Brigade Driver Gr.II,
H.E. Factory, Kirkee, Poona-3. Applicants.

[Applicants by Shri S.P. Saxena, Advocate].

VERSUS

1. The Union of India, through
The Secretary, Ministry of Defence,
DHQ, PO, New Delhi.
2. The Chairman,
Ordnance Factory Board,
10A Auckland Road, Calcutta-700001.
3. The General Manager,
H.E. Factory, Kirkee, Poona-411003. Respondents.

ORDER (Oral)
[Per : Smt. Shanta Shastry, Member (A)]

The applicants are aggrieved with the disparity created in the pay scales of Driver (FB), Gr.II and the Civilian Motor Drivers Gr.II as well as Gr.I, on account of the recommendations of the 5th Pay Commission. On representations being made by the applicants, the applicants have been informed on 28.8.2001 that the issue of pay scales for Fire Brigade Drivers Gr.I & II has been taken up with the Ministry of Defence and as and when approval is received the same will be intimated. The Learned Counsel for the applicants, submits that the matter has been hanging for the past 1 1/2 years and no decision has been taken so far. Under the circumstances the only direction we can give is that the Respondent No.1 shall expedite the matter and take a decision within a period of 6 months from the date of receipt of a copy of this orders. The O.A. is disposed of accordingly with no orders as to cost.

Shanta S.
(Smt. Shanta Shastry)
Member (A)

B. Dikshit
(Birendra Dikshit)
Vice Chairman.

H.

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

CP No.94/2002 in
OA No.708/2001

29th Nov., 2002

Hon'ble Smt. Lakshmi Swaminatha, Vice Chairman(J)
Hon'ble Smt. Shanta Shastray, Member(A)

N.M. Settelu and Ors. Petitioner

(By Advocate Shri S.P.Saxena)

V/s.

Shri Subir Datta,
Secretary,
Ministry of Defence,
DHQ, PO, New Delhi-110 011. Respondents

(By Advocate Shri R.K.Shetty)

ORAL ORDER

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman(J)

Shri S.P.Saxena, learned counsel for the petitioner has fairly submitted that he does not wish to press CP-94/2002 any longer as the respondents have complied with Tribunal's order.

2. In view of the above, CP-94/2002 is disposed of. Notices to the alleged contemners are discharged. File to be consigned to the record room.

Shanta S
(SMT. SHANTA SHASTRY)

MEMBER(A)

Lakshmi Swaminatha

(SMT. LAKSHMI SWAMINATHAN)
VICE CHAIRMAN

abb

29/11/02
order/Judgment despatched
to Appellee/Contestant(s)
on *20/11/02*

A